

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.175/MP/2020

Subject : Petition for relaxation of the provisions of Regulation 42 of the Tariff Regulations, 2019, dealing with the manner of computing the capacity charges effective 1.4.2020 in so far as the gas based generating stations owned and operated by North Eastern Electric Power Corporation Limited.

Date of Hearing : **29.5.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Petitioner : NEEPCO

Respondents : APDCL and 8 Ors.

Parties Present : Ms. Poorva Saigal, Advocate, NEEPCO
Shri Shubham Arya, Advocate, NEEPCO
Ms. Pallavi Saigal, Advocate, NEEPCO
Shri Ravi Nair, Advocate, NEEPCO
Ms. Shikha Sood, Advocate, NEEPCO
Ms. Anumeha Smiti, Advocate, NEEPCO
Ms. Elizabeth Pyrbot, NEEPCO
Shri Ripunjay Bhuyan, NEEPCO

Record of Proceedings

During the hearing, the learned counsel for the Petitioner, NEEPCO made detailed oral submissions in the matter. Accordingly, the learned counsel prayed that the relaxation sought for computing the capacity charges (from 1.4.2020) in terms of Regulation 42 of the 2019 Tariff Regulations, for the gas based generating stations of the Petitioner may be relaxed.

2. None appeared on behalf of the Respondents, despite notice.
3. The Commission, directed the Petitioner to file the following additional information, on or before **22.6.2023**, after serving copy to the Respondents:
 - (a) *Details of PLF achieved during last 4 years during peak and off-peak hours.*
4. Subject to the above, order in the petition is reserved.

By order of the Commission

Sd/-

(B Sreekumar)
Joint Chief Law)

